

New schools under corporate management

3330. DR. T.N. SEEMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government and CBSE have decided to sanction new CBSE schools under corporate management in various States;

(b) whether Government is aware that advertisements have been brought out by these corporates inviting partners for starting schools from anyone who can spare land with assured profits; and

(c) the precautions taken to prevent the danger that such policies will lead to conversion of school education into a profit oriented business?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The affiliation of unaided private schools is governed by the provisions of the Affiliation Bye-Laws of the (CBSE) which *inter-alia* prescribe that 'Private, unaided schools, established by Societies, registered under the Societies Registration Act, 1860 of the Government of India or under Acts of the State Governments, as educational, charitable or religious societies having non-proprietary character or by Trusts or Companies registered under section 25 of the Companies Act of 1956 of the Government of India', are only eligible to seek affiliation with the Board.

(b) No such case has come to the notice of the Ministry of HRD.

(c) The provisions of Affiliation Bye-Laws of CBSE *inter-alia* prescribe the following:

(i) The entity running the school shall ensure that the school is run as a community service and not as a business and that commercialization does not take place in the school in any shape whatsoever.

(ii) It shall also ensure that the funds accruing from the school are spent for the benefit of the school and for its expansion.

Funding for SSA

3331. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: